



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Srinagar.

Notification

Srinagar, the 14th June, 2019

SRO 404.- In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of Toll leviable under the said Act to import of eatable materials & other items being used in Langars/Bhandaras to be set up by the NGOs for providing free food to the yatris during Shri Amarnath Ji Yatra, 2019 subject to the condition that the Chief Executive Officer, Shri Amarnath Ji Shrine Board certifies that the Langars/ Bhandaras are being set up by the NGOs with his prior permission.

By order of the Government of Jammu and Kashmir.

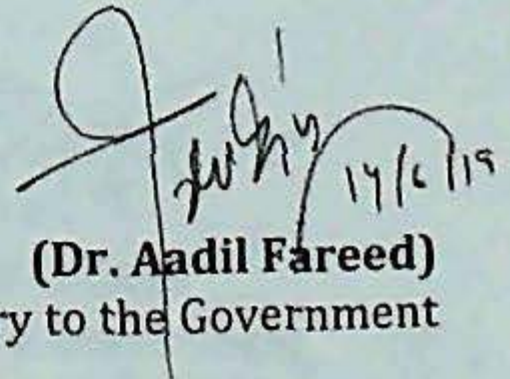
Sd/-

(Dr. Arun Kumar Mehta) IAS,
Financial Commissioner,
Finance Department
Dated:- 14.06.2019

No. ET/Estt/127/2010

Copy to the:-

1. Principal Secretary to Hon'ble Governor, J&K.
2. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
3. Chief Executive Officer, Shri Amarnath Ji Shrine Board, J&K, Srinagar.
4. Excise Commissioner, J&K.
5. Deputy Excise Commissioner, Toll Post Lakhampur.
6. OSD to Hon'ble Advisor (S).
7. Private Secretary to Financial Commissioner, Finance Department.
8. Stock file/Incharge website, Finance


(Dr. Aadil Fareed)
Deputy Secretary to the Government